

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 11th May, 2022

S.O. 235 .— In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Varunjeet Charak, JKAS, Assistant Commissioner (Revenue) Kishtwar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Kishtwar who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government

No: LAW-Powr/10/2021-10

Dated 11 - 05 - 2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Kishtwar. This is with reference to his letter No. DM/K/22/205-06 dated:- 10-05-2022
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C.)


(Khursheed Ahmad Bhat)
Additional Secretary to Government